

वे। उस के बारे में आपने क्या फैसला किया
 यह मैं जानना चाहता हूँ ?

Mr. Speaker: I have just now got
 the reply from the Government,
 after I came and sat here. I would
 look into it first before I say some-
 thing tomorrow.

श्री कृष्ण शिखरे : तो कब लिया जाय ?

12.12 hrs.

RAPERS LAID ON THE TABLE

COMPANY LAW BOARD (PROCEDURE) (AMENDMENT) RULES

The Minister of Industrial Deve-
 lopment and Company Affairs (Shri
 F. A. Ahmed): I beg to lay on the
 Table a copy of the Company Law
 Board (Procedure) (Amendment)
 Rules, 1966, published in Notification
 No. G.S.R. 1944 in Gazette of India
 dated the 24th December, 1966, under
 sub-section (3) of section 642 of the
 Companies Act, 1956. [Placed in the
 Library. See No. LT-103/67].

DELHI MOTOR VEHICLES (THIRD AMENDMENT) RULES AND ANNUAL ACCOUNTS OF THE COCHIN PORT TRUST

The Minister of Transport and
 Shipping (Dr. V. K. R. V. Rao): I beg
 to lay on the Table—

- (1) A copy of the Delhi Motor
 Vehicles (Third Amendment)
 Rules, 1966, published in No-
 tification No. F. 3 (13)/66-66
 —Transport in Delhi Gazette
 dated the 22nd December,
 1966, under sub-section (3)
 of section 133 of the Motor
 Vehicles Act, 1939. [Placed
 in the Library. See No. LT-
 104/67].
- (2) A copy of the Annual Ac-
 counts of the Cochin Port

Trust for the year 1965-66
 and the Audit Report there-
 on under sub-section (2) of
 section 103 of the Major Port
 Trusts Act, 1963. [Placed in
 Library. See No. LT-105/67].

ANNUAL REPORT OF THE INDIAN COUNCIL OF AGRICULTURAL RESEARCH ETC.

The Minister of State in the Mini-
 stry of Food, Agriculture, Community
 Development and Cooperation (Shri
 Annasahib Shinde):

I beg to lay on the Table—

- (1) A copy of the Annual Report of
 the Indian Council of Agri-
 cultural Research, New Delhi
 for the year 1964-65 (Hindi
 version). [Placed in Library.
 See No. LT-106/67].
- (2) A copy of the Food Corpora-
 tion (Tenth Amendment)
 Rules, 1967, published in
 Notification No. G.S.R. 297 in
 Gazette of India dated the
 3rd March, 1967, under sub-
 section (3) of section 44 of
 the Food Corporations Act,
 1964 [Placed in the Library.
 See No. LT-107/67].
- (3) A copy each of the following
 Notifications under sub-
 section (6) of section 4 of the
 Essential Commodities Act,
 1955:—
 - (i) The Andhra Pradesh Rice
 and Paddy (Restriction on
 Movement) Second Amend-
 ment Order, 1966, publish-
 ed in Notification No. G.S.R.
 1866 in Gazette of India
 dated the 10th December,
 1966.
 - (ii) The Orissa Rice (Movement
 Control) Amendment Order
 1966, published in Notifica-
 tion No. G.S.R. 2031 in
 Gazette of India dated the
 28th December, 1966.